

THE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) and (b) I lay a statement on the Table of the Sabha giving the requisite information.

STATEMENT

(a) and (b) The Court of Inquiry appointed to hold an investigation into the accident to Indian Airlines Corporation's Viscount aircraft near Agra on 11th September, 1963 commented in its report on the organisation of the Indian Airlines Corporation and the Director General of Civil Aviation. Action was initiated to enquire into the deficiencies mentioned in the report for purposes of taking remedial measures. The measures taken are indicated below:—

- (i) The Director General of Civil Aviation and the Indian Airlines Corporation have taken action to implement the recommendations made by the Court.
- (ii) The existing rules relating to investigation of accidents are being made more comprehensive so as to include investigation of incidents also, and to cast an obligation on the operator to investigate and submit his reports on minor accidents as well as incidents.
- (iii) The Government of India also set up a Committee to make appraisal of engineering problems in the two Corporations, in order to enable the Government to consider as to what extent the engineering procedures, systems and other relevant arrangements concerning maintenance and overhaul current in the two Corporations, are adequate for discharge of their responsibilities. The Committee has recently submitted its report, which is being examined by Government.

UNREMUNERATIVE ROUTES OF I.A.C.

*27. SHRI R. S. KHANDEKAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the routes covered by the Indian Airlines Corporation which are unremunerative and for which shortfall guarantee has been given by the State Governments;

(b) the details of such subvention by the State Governments;

(c) whether some of the unremunerative routes have also been subsidised from the Civil Aviation Development Fund; and

(d) if so, the reasons thereof?

THE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) to (d). I lay a statement on the Table of the House. [See Appendix LIII, Annexure No. 3]

IMPROVEMENT IN OPERATION OF D.T.U. BUSES

*28. SHRI G. M. MIR: Will the Minister of TRANSPORT be pleased to refer to the answer given to Unstarred Question No. 20 in the Rajya Sabha on the 17th November, 1964 and state the various effective steps which have been taken by the Delhi Transport Undertaking to improve the operation of buses in city specially during peak hours?

THE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): A statement giving the information required is laid on the Table of the Sabha

STATEMENT

The Delhi Transport Undertaking has since taken the following effective steps to improve the operation of buses in the city specially during peak hours:—

- (i) Old buses are being replaced by new units according to a phased programme. Forty-three buses have been